Written Answers

*14. श्री लाल आक्वाणी : श्री निरंजन वर्मा :

क्या विधि तथा समाज कल्पाण मंत्री यह बताने की क्रथा करेंगे कि :

(क) उच्चतम न्यायालय में एक चुनाव याचिका की सुनवाई तथा अपील दायर करने और उस पर निर्णय होने में औसतन कितना समय लगता है और सारी प्रक्रिया में औसतन कितना धन व्यय होता है; और

(ख) इस में अन्तर्ग्रस्त समय और व्यय को कम करने के लिये क्या-क्या कदम उठाने का विचार है ?

t [ELECT ION PETITIONS

*I4. SHRI LAI, K. ADVANI :

SHRI NIRANJAN VARMA : Will the Minis er of LAW AND SOCIAL WELFARE be pleased to state :

(a) the averag* time taken for hearing of an election petition and filing of an appeal and delivering judgement thereon in the Supreme Court and the average amount of expenditure incurred in the whole process; and

(b) the details of the steps proposed to be taken to curtail the time and the expendi lire involved in this regard ?]

विधि तथा समाज कल्याण मंत्री (भी के हनुमन्तभ्या): (क) निर्वाचन अजियों के विचा-रण में और उनके निपटाने में जितना समय लगता है और जितना व्यय होता है उसके बारे में मांगी गई जानकारी इस मंत्रालय के पास नहीं है। इस सम्बन्ध में पूरी-पूरी जानकारी निर्वाचन आयोग के पास भी नहीं है। सांख्यिकीय जानकारी तथा आंकड़े विभिन्न उच्च न्याया-लयों से तथा उच्चतम न्यायालय से मंगाने पड़ेंगे जानकारी मंगाने की कार्रवाई की जा रही है। इस जानकारी के मिल जाने पर उसका विक्लेवज किया जाएगा और तब वह सदन के सामने रखी जाएगी।

(ख) भाग (क) के उत्तर को देखते हुए अभी यह प्रश्न ही नहीं उठता।

ttTHE MINISTER OF LAW AND SOCIAL WELFARE (SHRI K. HANU-MANTHAIYA) : (a) The information sought for regarding the time taken and expenditure incurred for trial and disposal of election petitions is not available with this Ministry. The Election Commission also is not in full possession of the information. The statistics and figures have to be collected from the various High Courts and the Supreme Court. Steps are being taken to collect the information. After receipt of such information it will be analysed and made available to the House.

(b) In view of answer to (a), does not arise at this stage.]

Ad hoc INCREASE IN PENSIONS TO RAILWAY

EMPLOYEES

*I5. SHRI N. G. GORAY :

SHRI MULKA GOVINDA REDDY :

Will the Minister of RAILWAYS be pleased to state :

(a) whether it is a fact that the Railway Board has not implemented the assurance of an *ad hoc* increase in pensions to its employees;

(b) if so, the reasons therefor ; and

(c) whether the *ad hoc* increment will be given retrospective effect from the date of the annoucement by the Prime Minister in this regard ?

THE MINISTER OF RAILWAYS (SHRI GULZARILAL NANDA) : (a) No Sir. Orders regarding increase in the rates of *ad hoc* increase in pensions based on similar orders issued by the Ministry of Finance, were issued to all Railway Administrations on 22-9-1969.

(b) Does not arise.

(c) Orders regarding *ad hoc* increase in pension are effective from i-g-ig6g *i.e**

t[] English translation.

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